

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ONE WORLD TRAVEL SOLUTIONS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	One World Travel Solutions Limited
2.	Date of incorporation of corporate debtor	12.01.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000DL2011PLC212486
5.	Address of the registered office and principal office (if any) of corporate debtor	506, Manisha Building 75, 76, Nehru Place, New Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	03.12.2019 (available on website on 04.12.2019)
7.	Estimated date of closure of insolvency resolution process	31 <sup>st</sup> May 2020, being 180 days from the insolvency commencement date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jatin Madan Registration No. : IBBI/IPA-001/IP-P00222 /2017-18/10421
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, DDA LSC, Block M1, Vikaspuri, New Delhi-110018. Email : cajatinmadan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, DDA LSC, Block M1, Vikaspuri, New Delhi-110018. Email : oneworldirp@gmail.com
11.	Last date for submission of claims	18 <sup>th</sup> December, 2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/home/downloads">http://ibbi.gov.in/home/downloads</a>  Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the One World Travel Solutions Limited on 03.12.2019 (Copy of the order was communicated to the undersigned on 4<sup>th</sup> December, 2019).


The creditors of **One World Travel Solutions Limited**, are hereby called upon to submit their claims with proof on or before 18<sup>th</sup> December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not applicable as per information available with IRP)

Submission of false or misleading proofs of claim shall attract penalties.

*Jatin Madan*  
Mr Jatin Madan  
Interim Resolution Professional



Date : 06.12.2019  
Place : New Delhi